

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 6433 of 2020

Devendra @ Manikant Jee  
@ Devendra Ganjhu.....

Petitioner

Versus

State of Jharkhand. ....

Opp. Party

.....

Coram: Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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3/26.03.2021 Counsel for the petitioner submits that even charge has not yet been framed in this case.

In that view, let a report be called for from the trial court as to why the charge has not yet been framed in this case against the petitioner.

Let this order be communicated to the court concerned immediately through FAX.

(Ananda Sen, J)